

(c) the qualifications prescribed for the eligibility of candidates?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) No, Sir.

(b) and (c). Do not arise.

Netaji's Birthday

2129. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that the West Bengal Government annually declare the 23rd January the birthday of Netaji Subhas Chandra Bose, a public holiday throughout that State;

(b) whether Government propose to declare that day as a public holiday throughout the country with effect from 1966; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c). There is no such proposal. The State Governments have full discretion in determining the holidays to be observed in their respective States. So far as the Central Government offices are concerned, the number of closed holidays has been reduced from 23 to 16 on the recommendation of the Second Pay Commission. It will not be in public interest to add to the number of these holidays.

Prosecutions against 'Swarajya' and 'Kalki'

2130. Shri Ravindra Varma:
Shri Warior:
Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) whether any legal prosecution was launched against Shri Pothan

Joseph, Editor of 'Swarajya' as also the editor of the Tamil Weekly 'Kalki'; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir. The action was taken by the State Government.

(b) For publishing certain prejudicial reports and a cartoon.

Rules re: Forwarding of Applications

2131. Shri Indrajit Gupta:
Shri Warior:
Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) whether the instructions contained in the Ministry of Home Affairs Office Memorandum No. 70/60/62-Ests., dated the 25th February, 1965 to all Ministries of the Government of India relating to the principles to be observed in considering the question of forwarding applications of Central Government servants for employment elsewhere are being followed;

(b) whether the Memorandum referred to above is applicable to the public sector organizations under all the Ministries of the Government of India and if so, whether such organizations follow the same;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken in the matter where public sector organisations and public undertakings do not follow these instructions?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The orders referred to